

27th July, 1967 in reply to Starred Question No. 1411.

(c) They are not informed.

(d) It has not been considered in the public interest to do so.

(e) A firm is black listed if it indulges in any malpractices as indicated in the Standardised Code. Before a firm is black-listed, the matter is very carefully considered by the Government in consultation with the Central Vigilance Commission. No show-cause notice is, however, issued to the firm.

(f) It is not considered in the public interest to enter into any correspondence with the firm in this matter.

ALLOTMENT OF SHOPS IN N.D.M.C. AREAS

4388. SHRI RAM SWARUP : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that municipal shops are allotted by N.D.M.C. for specific trades and normally the change of trade is not permitted and if so, what are the rules governing such change of trades;

(b) whether it is also a fact that one trade is permitted in one municipal shop and the monthly rents offered for vacated shops vary from trade to trade.

(c) whether the monthly rents/licence fees are enhanced before permitting any change in trade particularly in cases of old shops on nominal rents; and

(d) if so, to what extent and the rules for such enhancements ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes. The municipal shops/stalls are allotted for specific trades. Any change of trade is a breach of the terms of agreement and individual cases are considered on merits.

(b) Whenever any shop falls vacant, the allotment is made by call of tender and, naturally, the licence fee thus offered varies from trade to trade.

(c) Cases of change of trade are considered on merits. Keeping in view the suitability of the shops for the other trade. Change of trade is allowed on enhanced

licence fee also on the request of the allottee.

(d) As stated in (c) above. Individual cases are considered on merits.

RANJIT HOTEL

4389. SHRI R. BARUA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the Ranjit Hotel is having poor occupancy and is running at a loss since its opening; and

(b) if so, whether Government propose to convert this hotel into a Working girls' hostel as was originally planned ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes. The occupancy figures have, however, improved recently; in October 1967 it was 73 per cent and in November 1967, 67 per cent of the bad capacity. Such concerns generally take two to three years to become popular and run at a profit. From the advance bookings made so far, it is expected that the average occupancy during December 1967 to March 1968 will be even higher. There is reason to hope that the hotel will be able to show a profit during the present financial year.

(b) No.

INCOME-TAX PAID BY VANASPATI MANUFACTURERS

4390. SHRI B. K. DASCHOWDHURY : Will the Minister of FINANCE be pleased to state the amount of Income-tax, Super-Tax and other taxes paid annually by each Vanaspati Manufacturer during the last three years ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : No separate statistics are maintained in respect of income-tax, Super-tax and other taxes paid annually by Vanaspati Manufacturers.

TAX EVASION BY A FILM STAR

4391. SHRI YASHPAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government have ascertained the annual income of Shri Rajendra